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O.A.Nos.1,2,3,4 and 5 of 2009

Order dated 17.2.2009

Heard Shri C.R.Nandi, learned counsel for the applicants. Prima facie, this Tribunal sees no ground to admit these matters. Ms.S.Mohapatra, learned Additional Standing Counsel appearing on behalf of the Respondents, has furnished instructions which also do not throw any light for admitting these O.As.

However, the learned counsel for the applicants wants to re-file the O.As. with all materials which this Tribunal requires and hence, he seeks permission to withdraw these O.As. The prayer is allowed. All the above mentioned O.As. are dismissed as withdrawn, without prejudice to the applicants to move this Tribunal, if they propose later, with sufficient materials.


(Justice K.Thankappan)
Judicial Member